

F. No. 12(4)2016/Misc/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare, Government of India)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 22nd July, 2019

To,

- (i) Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authorities

Subject: Toys & gift items with Food Products -reg.

It has been observed that many a times non food items are packed with food items as free toys or gifts. Such non-food items if accidentally swallowed by children may endanger their life/health.

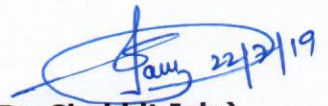
2. As per section 3(1) zz(xi) of Food Safety and Standards Act, 2006 "**Unsafe Food**" means an article of food whose nature, substance or quality is so affected as to render it injurious to health: "by virtue of its being mis-branded or sub-standard or food containing extraneous matter".

3. Considering the safety of public at large, there is a need to discourage food businesses from providing any toy or gift item inside the food packages especially in case of food which is likely to be ingested directly by an infant or a small child. Such promotional free toys or gift items may be provided separately or packed separately. Further, it is desirable that the colour, texture and nature of toy or gift item should not at all resemble the food product inside food package.

4. Commissioner of Food Safety of all States/UT's are requested to make efforts for generating awareness amongst all stakeholders to discourage the practice of packing of such toys/gifts with food products for infants and small children.

5. This issues with the approval of Competent Authority.

Yours sincerely,


(Dr. Shobhit Jain)
Executive Director (CS)

Copy to:

All Stakeholders
CITO, FSSAI: with a request to upload on website.